

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No.426

IA/1202/ND/2024, IA/713/ND/2023, IA/336/ND/2023, IA/229/ND/2023,
IA/132/ND/2023, IA/57/ND/2023, IA/5756/ND/2022, IA/5648/ND/2022,
IA/5327/ND/2022, IA/4328/ND/2022, IA/3243/ND/2022,
IA/3240/ND/2022, IA/2620/ND/2022, IA/2613/ND/2022,
IA/2599/ND/2022, IA/5547/ND/2021, IA/4180/ND/2021,
IA/3368/ND/2022, IA/2135/ND/2022, IA/1540/ND/2022,
IA/1467/ND/2022, IA/1246/ND/2022, IA/1228/ND/2022,
IA/1143/ND/2022, IA/924/ND/2022, IA/240/ND/2022, IA/134/ND/2022,
IA/63/ND/2022, IA/673/ND/2021, IA/5440/ND/2021, IA/5781/ND/2021,
IA/5767/ND/2021, IA/5612/ND/2021, IA/5584/ND/2021,
IA/5582/ND/2021, IA/5186/ND/2021, IA/5147/ND/2021,
IA/5115/ND/2021, IA/5090/ND/2021, IA/5082/ND/2021,
IA/2001/ND/2021, IA/4159/ND/2021, IA/4795/ND/2021,
IA/4993/ND/2021, IA/4833/ND/2021, IA/4369/ND/2021,
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IA/2967/ND/2021, IA/3358/ND/2021, IA/3321/ND/2021,
IA/3249/ND/2021, IA/3243/ND/2021, IA/1012/ND/2021,
IA/1323/ND/2021, IA/1766/ND/2021, IA/1737/ND/2021,
IA/1736/ND/2021, IA/1723/ND/2021, IA/1434/ND/2021,
IA/1937/ND/2021, IA/1666/ND/2021, IA/1808/ND/2021,
IA/1815/ND/2021, IA/1792/ND/2021, IA/1780/ND/2021,
IA/1651/ND/2021, IA/1534/ND/2021, IA/1303/ND/2021,
IA/1254/ND/2021, IA/1029/ND/2021, IA/981/ND/2021, IA/1337/ND/2021,
IA/1406/ND/2021, IA/4424/ND/2021, IA/2707/ND/2021,
IA/2674/ND/2021, IA/2666/ND/2021, IA/2649/ND/2021, IA/23/ND/2021,
IA/3134/ND/2022, IA/3953/ND/2022, IA/5930/ND/2022,
IA/3279/ND/2023, IA/4784/ND/2023, IA/5093/ND/2023,
IA/5525/ND/2023, IA/5506/ND/2023, IA/6034/ND/2023,
IA/6563/ND/2023, IA/6084/ND/2023, IA/37/ND/2024, IA/314/ND/2024,
IA/681/ND/2024, IA/580/ND/2024, IA/994/ND/2024, IA/968/ND/2024,
IA/960/ND/2024, IA/1681/ND/2024, IA/1654/ND/2024, IA/1651/ND/2024,
IA/6084/ND/2023, New IA/1797/ND/2024

IN

IB/2552/ND/2019

IN THE MATTER OF:

Creative Infraheights Pvt. Ltd.

...

Applicant

Versus

JBK Developers Pvt. Ltd.

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Respondent

Under Section 9 of IBC, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dhruvajit Saikia, Advocate in IA Nos. 1797, 1654, 1681, 960, 964, 994, 1534, 1651, 1780, 1792, 1815, 1808)

For the Applicant in IA 3550/2021 : Mr. Samama Suhail, Mr. Suhail Ahmad, Mr. Osama Suhail, Ms. Saba Sattar, Mr. Atif Chaudhary, Mr. Mohd. Shahid,

For the RP : Mr. Harish Taneja, Mr. Parul, Adv. Mr. Pankaj Narang RP

For the RP : Mr. Nalin Kohli, Mr. Anshul Malik, Mr. Ayushmaan Aroraa, Adv.

For the erstwhile RP : Mr. Shubham Paliwal, Mr. Harsh Pandya, Adv.

For Home Buyers : Mr. Mani Bhushan Sinha, Adv.

Adv. Ateendra Saumya Singh, Advocate for Applicant in IA 5115/2022

Adv. Rajesh Raina, Adv. Shubham Sharma for UPSIDA

For Applicant in IA. 1323/1012/2674/2649/2666/1254 in IB/2552/2019

Mr. Animesh Kumar, Mr. Nishant Kumar, Mr. Sumit Kumar, Ms. Aprajita, Ayush Kumar.

For Applicant in I.A. No. 4784/2023 and I.A. No. 5506/2023 Mr. Vikas Kumar, Adv. Mr. Pranjal Shrivastava, Mr. Sangam Panghal and Mr. Arun Kumar, Adv.

IA No. IA/5781/ND/2021, Adv. Shivendu, counsel for applicant/ financial creditor i.e., Mr. Hemendra Wadhawan.

Ms. Aarzoo Aneja, Adv. and Ms. Vanshita Gupta, Adv., Counsels for the Applicants in IA/1540/ND/2022 and IA/336/ND/2023.

Adv. Ravinder Singh Chauhan, Home buyer of Flat No. Iris 903, Airwil Green Avenue project, Greater Noida

Ms. Shraddha Deshmukh, Mr. Sanchit Singh, Advocates for the Resolution Professional Mr. Pankaj Narang

Mr. Sanjay Kumar Singh Advocate for applicants in IA 981/2021 and 2001/2021

Adv. Pankaj Agarwal, Adv. Pragati Srivastava, Aishwarya Srivastava & Shashwat Srivastava in IA/1558/ND/2021

Ms. Jyoti Kataria (Adv) in I.A. NO. 3249/ 2021

Adv. Govind keshav and adv Vikash for Resolution Professional in IA 4795/2021

Adv. Usha Singh for HDBFS

Adv. Shagun Thakur for Applicant in IA/673/ND/2022

Adv. Garv Malhotra & Adv Pranav Verma, for Applicants in Item No 426, IA/4079/ND/2021

Adv. Syed Hasan Isfahani for Applicant in IA 1352/2021 and 1723/2021

Adv. Anshuj Dhingra and Adv. Shubhangda Singh for Applicant in IA-5612/2021

Adv. Akhil Shankhwar and Adv. Ankit Srivastava, Advocates on behalf of Applicant in IA 6034/2023

Adv. Pankaj Agrwal, Adv. Pragati Srivastava, Adv. Aishwarya Srivastava & Adv. Shashwat Srivastava in IA/1558/ND/2021

In I.A. No. 4328 of 2022 Adv. Anuja Pethia with Adv. Rishabh Govila,

Adv. SP Singh Chawla & Adv. Kunal Surhatia - Advocates for Applicant in IA/314/ND/2024

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

At the end of the Board, on mentioning, the matter is taken up for hearing.

Learned Counsel for the Resolution Professional as well as Learned Counsel for the applicant have mentioned the matter and request to list this matter on priority basis. Let the Resolution Professional take steps to file a detailed memo with regard to pending IAs filed by the home buyers before this Adjudicating Authority and also make his submission for considering the said applications without fail. Let the order dated 21.03.2024 be complied by all the parties. List this matter on 02.05.2024 at 04.00 p.m.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**

